

SHRI JYOTIRMOY BOSU I am on a point of order. He has said 'May I express an apology for something that has not happened at all?' So, he confirms. (Interruptions)

MR SPEAKER This is not a point of order. Please sit down.

SHRI JYOTIRMOY BOSU He was hurt. It is a breach of privilege. Don't look at Shri Subramaniam. He is already an offender.

MR SPEAKER Please do not interrupt him.

SHRI JYOTIRMOY BOSU I am telling you that you said that.

MR SPEAKER Why are you interrupting him? Please sit down.

SHRI JYOTIRMOY BOSU You know full well.

MR SPEAKER Mr. Bosu, you are speaking without my permission. I discontinued that permission at a later stage.

SHRI K BRAHMANANDA REDDY Now that Shri Jayaprakashji has chosen to say that he was hurt, I say we are sorry.

MR SPEAKER I think that finishes the matter.

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय मेरे उन दिन आराम नगारा था कि जयप्रकाश जो को हत्या को नाजिश को गई है लेकिन हमारे कर्म मित्र उन पर आपत्ति कर रहे हैं इसलिए मैं अ-रोध है कि आप एक पालियामेटी बमेटो बना-इय जो हम को जांच करे।

SHRI VIKRAM MAHAJAN (Kan-
gra) What is this?

MR SPEAKER Shri D N Singh

SHRI SHYAMNANDAN MISHRA We deplore the petty-minded way in

which the Home Minister has expressed his sorrow at this. This is completely petty. He is still wrong when he said 'Now that he has chosen to say' He had said that already on the 4th itself. This is very petty. There is nothing more that can be expected from such a person.

SHRI JYOTIRMOY BOSU We accept his unqualified apology. But what about their leader?

SHRI PILOO MODY (Godhra) On a clarification. Were they sorry for the blows inflicted on Jayaprakash or were they sorry that they did not complete their mission of murdering Jayaprakash?

MR SPEAKER It is all inclusive!

Shri D N Singh can now raise the question about the discrepancy about the information given about his arrest.

श्री शशि भूषण अध्यक्ष महोदय जा बिहार में गवनमन् एम्बरान् पाल हा है उनके निराशाम मिनिस्टर मारी क्या नहीं रहत।

AN HON MEMBER The Home Minister must express regret to them also. (Interruptions)

MR SPEAKER I fail to understand what you are doing. I have called a member to speak. But you do not allow him to speak.

(u) Re ILLEGAL INCORRECT INTENTION SENT TO SPEAKER ABOUT ARREST OF MEMBERS AT PATNA

SHRI D N SINGH (Hajipur) Sir, I beg to draw your attention to Lok Sabha Bulletin Part II dated November 6, 1974, item No 2012 which reads as follows—

The following telegram dated the 5th November, 1974 from the District Magistrate Patna, to the Speaker, was received on the 6th November, 1974

'Sarvashri Satyendra Narayan Sinha and Digvijaya Narain Singh, Members of Parliament, have been taken into custody today for defiance of section 144, Criminal Procedure Code'".

The information given to you by the District Magistrate of Patna in his telegram dated 5th November 1974 about Shri S. N. Sinha's and my arrest is grossly and patently incorrect.

We were arrested at Patna on the 4th November, 1974 at about 11.30 a.m. The fact has been reported in almost all the dailies of Bihar and Delhi. AIR Patna also broadcast the news in its 7.30 p.m. regional news bulletin. We had also in a communication dated 4th November a copy of which I have attached in my letter to you, complained to the authorities at Patna about the inconvenience suffered by us. On this very communication there is an acknowledgment by the officer on the same day.

This should conclusively prove that the information given to you and the House about our arrest is incorrect and in the circumstances the conclusion cannot be escaped that this misrepresentation was done with a deliberate intent.

So I seek your permission to make a reference to this fact in the House under Rule 222 of the Rules of Procedure and Conduct of Business in the Lok Sabha.

I would also like to make a submission to you. Just now we have heard what happened on the 4th. The bureaucracy there, under the sinister, influence of the people who are manning the Ministry and who are basically third-raters and manipulators and who value their own survival above loyalty to a principle or a form of government, have forgotten their prime responsibility, that is, bureaucratic restraint and cau-

tion, and it is high time that this Parliament was seized of this matter so that the bureaucrats may be reminded of their duty to the people.

अध्यक्ष महोदय : यह इन्होंने उनसे कहा मैंने 4 के बजाय 5 लिख दिया। फिर उम के बाद मैंने टेलीग्राम भी दिया, एक और भी कापी थी, सब में लिखा कि इतने पकड़े गये और सब लिखकर के जो नीचे नाट टु बी टेलीग्राफ है उम में बी० एम० टुवे फोर्थ नम्बर, लिखा हुआ है। जो नीचे नाट टु बी टेलीग्राफ है उम में जो डट कलेक्टर ने दी है वह फोर्थ है। यह मरे गाम न पं। आयी हुई है। अगर आय चाहते है ना और भी गुचना ले ल कि क्या है।

टुवे डिस्ट्रिक्ट मजिस्ट्रेट के दम्नखत चांग नाराख के ह, लेकिन ऊपर टेलीग्राम में पना नहीं कमें 5 आया है।

श्री अटल बिहारी वाजपेयी (स्वा.नि.प.) : टेलीग्राम बाद वो भजा होगा। दम्नखत ना एक दिन बाद या बना सकता है। आप के पास खबर कब आयी है यह देखना है।

अध्यक्ष महोदय : मेरे पास ना खबर गिरफ्तार होने क बाद हो आ सकत है। यह पता कर लेग कि क्या पोजीशन है।

SHRI SHYAMNANDAN MISHRA (Begusarai): Another aspect of the matter which is objectionable is this. It has been brought to my notice that although he was arrested on the 4th, at 11 a.m. the entry made in the jail is on the next day. That is the information conveyed to me. And they were not produced before the magistrate within 24 hours, as required by the rules. (Interruption).

SHRI H. N. MUKERJEE (Calcutta-North East): Would you not make enquiries into this matter?

MR. SPEAKER: Yes; I am enquiring into it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, 3,000 बिना नाम के वारंट इश्यू कर दिये गये।

अध्यक्ष महोदय हम तो अप्रैल सेम्बर से कन्सर्नड है।

श्री अटल बिहारी वाजपेयी : 800 लोग गिरफ्तार कर के पटना से भागलपुर भेज दिये। जेलर ने कहा कि वारंट नहीं है।

अध्यक्ष महोदय : यह तो मैं ने अच्छी हालत में एयर पोर्ट पर देखे। फिर पता नहीं कहा चले गये।

In this case at least, I think if some difficulty or trouble arose, I must enquire into it

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I wrote to you before I left for Patna that the Home Minister give an assurance on the 9th September, that "I am making a promise, I am giving an assurance that after the investigation is made, I shall let you know" (Interruptions) I wrote a letter to you before I left

SHRI SHYAMNANDAN MISHRA I had also given notice to the Home Minister

अध्यक्ष महोदय: यह तो उस दिन आ गया था। आप चल गये थे।

SHRI JYOTIRMOY BOSU May I make a humble submission that the rules should not be trampled at least as long as you are in the Chau?

MR SPEAKER Well, I assure you that they will not be trampled

SHRI JYOTIRMOY BOSU I am thankful

श्री अटल बिहारी वाजपेयी : नहीं हम सोमवार को बोले थे।

अध्यक्ष महोदय : आप देखिये कि इनने प्रिविलेज मोशन है।

श्रीमन्त्रि की कुछ-शेकी बहुत तो अहमियत होनी चाहिये।

श्री मधु लिसये (बाँका) : क्योंकि प्रिविलेज का एक ही सवाल उठाया जाता है एक दिन में इसलिये आग्रह नहीं कर रहा हूँ। लेकिन चार, पांच मन्त्रियों के खिलाफ है, जैसे गृह मंत्री, कौमर्स मन्त्री, माननीय एच० आर० गोखले

अध्यक्ष महोदय : एक रूल बनाइये मल्टी परपज प्रिविलेज का।

श्री मधु लिसये : आप इनको एकवित्त न कीजिये। अलग-अलग प्रिविलेज मोशन है आर सोमवार से एक एक लिया जाय। आप न क्या फमला है ?

आज लेग या सोमवार बा ?

श्री ज्योतिर्मय बसु : जा हमारा मागन ह माननीय एच० एन० मिश्र के खिलाफ वर व लग।

श्री भोगेन्द्र झा (जयनगर) अध्यक्ष महोदय 10 नारोड का जा मर मामने मफडा महिलाओ को टून से ग्राच 17 पीटा गया आर एक हजार के लगभग राग फायन रिये गय है वह बहुत ही दुखद बात हुई है। एक लोक नाथ आजाद नामक व्यक्ति का जा 1910 म जन जा रहे है, उन का छुटे म माग गया है।

(इयवधान)

MR SPEAKER Papers to be laid

(Interruptions)

MR SPEAKER I take no notice of all this How can they speak without giving any notice? I have not called any Member Nothing will go on record except the remarks of the Ministers whom I am calling to lay the Papers on the Table.